

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3413**

TO BE ANSWERED ON THE 7TH AUGUST, 2018/ SHRAVANA 16, 1940 (SAKA)

SMUGGLING OF FAKE CURRENCY

**3413. ADV. NARENDRA KESHAV SAWAIKAR:
 SHRI VISHNU DAYAL RAM:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that huge quantity of Fake Indian Currency Notes (FICN) have been entering through Pakistan, Bangladesh, Nepal etc. particularly after demonetisation;

(b) if so, the details thereof and the quantum of FICN seized, border-wise;

(c) whether the Government has strengthened the States protection/security to avoid such incidents that helps run a parallel economy; and

(d) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (d): As per the data available with National Crime Records Bureau (NCRB), Fake Indian Currency Notes (FICN) of face value of Rs.13.87 crores have been seized in the states bordering Nepal, Pakistan and Bangladesh from 09.11.2016 till 30.06.2018 after demonetisation. The state wise details are given in the Annexure.

Intelligence and Security Agencies of Centre and States keep a close watch on the elements involved in the circulation of fake currency in

the country and take action on any reported violation of law. The Government has taken various measures to check the smuggling and circulation of FICN into the country, which are inter-alia, include:-

- (i) The production or smuggling or circulation of High Quality Fake Indian paper currency, coin or any other material has been made a terrorist act under the Unlawful Activities (Prevention) Act, 1967.**
- (ii) FICN Coordination Group (FCORD) has been formed by the MHA to share intelligence/information among the different security agencies of the state/centre to counter the problem of circulation of fake currency notes in the country. A Terror Funding and Fake Currency Cell (TFFC) has also been constituted in NIA to investigate terror funding and fake currency cases.**
- (iii) A Memorandum of Understanding (MoU) has been signed between India and Bangladesh to prevent and counter smuggling and circulation of fake currency notes.**
- (iv) Strengthening the security at the international borders by using new surveillance technology, deploying additional manpower for round the clock surveillance, establishing observations posts along the international border, erection of border fencing and intensive patrolling.**

Statement indicating the quantum of Fake Indian Currency Notes in various denomination seized during the period from 09.11.2016 to 30.06.2018 in the bordering states

S.No.	States	Value of FICN seized* (In Rs.)
1.	Arunachal Pradesh	6000
2.	Assam	9074610
3.	Bihar	2878500
4.	Gujarat	59487470
5.	Himachal Pradesh	628700
6.	Jammu & Kashmir	1237150
7.	Manipur	78800
8.	Meghalaya	0
9.	Mizoram	10063200
10.	Nagaland	24400
11.	Punjab	10111700
12.	Rajasthan	2474550
13.	Sikkim	0
14.	Tripura	3500
15.	Uttar Pradesh	21936980
16.	Uttarakhand	627800
17.	West Bengal	20051760
TOTAL		138685120

*Includes new and old Fake Indian Currency Notes of Rs.500 & Rs.50 denomination.

(Data Provisional)
